



2026:AHC:127035

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 18682 of 2026**

Munesh

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Janmed Kumar |
| Counsel for Opposite Party(s) | : | G.A.         |

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**Court No. - 5**

**HON'BLE SANJIV KUMAR, J.**

1. Heard Janmed Kumar, learned counsel for the applicant, learned A.G.A for the State of U.P. and perused the record.

2. The present bail application has been filed on behalf of the applicant in Case Crime No. 392 of 2025 (Session Case No. 317 of 2026), U/s 103(1), 238, 3(5) & 61(2) of B.N.S., Police Station Anoopshahar, District Bulandshahr, with the prayer to enlarge him on bail.

3. Learned counsel for the applicant submitted that the applicant is an innocent person and has been falsely implicated in the present case. It is further submitted that the applicant is not named in the FIR and he was not present at the date, time, and place of the occurrence, as he was in Delhi at the time of incident. It is further submitted that the first informant is not an eyewitness to the incident. At the most, the role attributed to the applicant is that of hatching a criminal conspiracy for the commission of the murder of the deceased. It is further submitted that there are direct allegations against the co-accused persons, namely Prempal, Smt. Meena, and Pramod Kumar, regarding the commission of the offence. However, they have already been granted bail by Coordinate Benche of this Court vide orders dated 27.02.2026, 10.12.2025, and 09.01.2026 passed in Criminal Misc. Bail Application Nos. 7802 of 2026, 43680 of 2025 and 45067 of 2025, respectively. The applicant is languishing in jail since 01.10.2025 and it may take time for conclusion of trial. There is no criminal history of the applicant except a case which has been falsely lodged against the applicant after this case. In these circumstances, the

applicant is entitled to be released on bail. In the event of being enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

4. Learned A.G.A. opposed the prayer for grant of bail to the applicant.

5. Keeping in view the nature of the offence, all attending facts and circumstances of the case, complicity of accused, severity of punishment and without expressing any opinion on the merits of the case, the Court is of the view that the applicant has made out a case for bail on ground of parity. Accordingly the bail application is allowed.

6. Let the applicant- **Munesh**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC (corresponding Section 269 BNS).

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C.

(corresponding Section 84 BNSS) may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC (corresponding Section 209 BNS).

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. (corresponding Section 351 BNSS). If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

**(Sanjiv Kumar,J.)**

**June 12, 2026**

A.N. Mishra